



CIRCULAR

SEBI/HO/FPIC/CIR/P/2018/135

October 11, 2018

To

1. The Designated Depository Participants
2. The Depositories (NSDL and CDSL)

Dear Sir / Madam

Sub: Monthly report of FPI registration on SEBI's website

1. Regulation 7(2) of the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014 specifies that the designated depository participant (DDP) shall endeavor to dispose of the application for grant of certificate of registration as soon as possible but not later than thirty days after receipt of application by the DDP or, after the information called for under regulation 6 has been furnished, whichever is later.
2. For the purpose of transparency in the processing of applications for FPI registration, it has been decided that the average time taken by the DDPs in processing such applications be disseminated on SEBI's website on a monthly basis.
3. In order to disseminate the aforesaid information on SEBI's website, the DDPs shall provide the number of FPI applications received and the average time taken in processing the said applications during the immediate preceding month, to SEBI, by 5th working day of every month, in the following format:

Name of DDP	No. of FPIs registered during the month	Average time taken for registration during the month	No. of applications pending for registration for more than 30 days of receipt of application.	Reasons given regarding application(s) pending for more than 30 days

4. This circular shall come into effect immediately. This circular is issued in exercise of powers conferred under Section 11(1) of the Securities and Exchange Board of India Act, 1992.
5. A copy of this circular is available at the web page "Circular" on our website www.sebi.gov.in, under the head "Legal Framework→Circulars" and "Info for →F.P.I.

Yours faithfully,

ACHAL SINGH
Deputy General Manager
Tel No.: 022-26449619
Email: achals@sebi.gov.in